

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**EASTERN ZONE BENCH, KOLKATA****ORIGINAL APPLICATION NO ----- OF 2025****IN THE MATTER OF:****BHAGABAT SWAIN AND OTHERS****APPLICANTS****VERSUS****STATE OF ODISHA&ORS****RESPONDENTS****INDEX**

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PLACE: BHUBANESWAR**SANKAR PRASAD PANI***S.Pani***ASHUTOSH PADHY***A.Padhy*DATE: 1st September 2025

ADVOCATE

Bubaneswar, 751002, Cell-9437279278, Email: sankarprasadpani@gmail.com

SYNOPSIS

That the Present Original Application is challenging the Illegal Tree Felling in within **Pachhikote Demarcated Protected Forest (DPF)** by the Contractor who was assigned the Job of works related to Soil Moisture Conservation such as Graded Bund, Staggered Trench Water Body, Contour Trench & Boundary Trench in Jajpur Road Section under Jajpur Road Range in the District of Jajpur under OMBADC Scheme for the year 2023-24 (DPR, 2022-23).

That Pachhikote D.P.F. is having an area of **667.32 Hectares and Notified on dated 23.01.1956**. This is the only Sal Forest in the Jajpur Road Forest Range and placed in Toposheet No 73 K/4(old) and F45O-4 (New). The management of Ex-Zamindary Forests of Sukinda, **Pachhikote** and Kantajhari were vested with the State Government as per the Estate Abolition Act 1951. They were managed by Anchal Adhikari till the forest administration was finally transferred to the **direct control of the Forest Department in 1956**. There are some blocks, where the VSS are protecting the forest and pole crop has come up And Forest Department acknowledges **Pachhikote**, is one among them. Trees found in the forest are such Sal, Char, Mahula. Hence the forest where trees have been felled is quite old and there is natural growth of trees.

LIST OF DATES

10/05/2002	Korabandi Van Surakshya Samiti (VSS) got registered under Societies Registration Act
17/05/2022	MOEFCC approved the working plan with stipulated conditions

- 09/12/2024 Agreement signed for the Job of works related to Soil Moisture Conservation such as Graded Bund, Staggered Trench Water Body, Contour Trench & Boundary Trench in Jajpur Road Section under Jajpur Road Range in the District of Jajpur under OMBADC Scheme for the year 2023-24
- 24/07/2025 Private Respondent felled trees from the site in question
- 25/07/2025 Applicants along with villagers made complaint to the concerned authorities regarding the illegal felling of trees.
- 25/07/2025 Leading dailies such as Dharitri and Sakal has reported the issue in their daily newspaper and exposed the apparent illegal nexus of forest department with the contractor.
- 25/07/2025 Photographs taken by the Applicants of the site in question
- 28/07/2025 Applicant No.2 made a complaint in the e-abhiyog portal regarding the illegal felling of trees
- 29/07/2025 Compliance report on e-abhiyog of Chandrakant Pati has been given by the DFO Cuttack.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

*(Under Section 14, 15, 20 r/w. Section 18(1) & (2) of the National Green
Tribunal Act, 2010)*

ORIGINAL APPLICATION NO ----- OF 2025

IN THE MATTER OF:

1. Bhagabat Swain S/o Krushna Chandra Swain aged about 50 years,
2. Chandrakant Pati S/o Krushna Chandra Pati aged about 26years,
3. Sukarna Chandra Rout S/o Sunil Chandra Rout aged about 54 Years,
4. Rajendra Kumar Routray S/o Natabar Routray aged about 66 years,
5. Golkak Kumar Kar, S/o Abhimanyu Kar aged about 42 years

All are residents of At-Korabandi, Po-Ragadi, via- Jajpur Road, PS-
Korai, Dist- Jajpur, 755019

VERSUS

1. State of Odisha represented by Additional Chief Secretary Forest
Environment and Climate Change Dept. Govt. of Odisha, At: LokSeva
Bhawan, Sachivalaya Marg, Bhubaneswar, Dist.: Khurda, Odisha, Pin:
751001. E-mail ID : fesec.or@nic.in

2. Principal Chief Conservator of Forests and Head of Forest Force, Forest Environment and Climate Change Dept. Govt. of Odisha, At: LokSeva Bhawan, Sachivalaya Marg, Bhubaneswar, Dist.: Khurda, Odisha, Pin: 751001, Email- pccf.hoff@odisha.gov.in
3. District Collector Jajpur, At/Po- Office of the Collector and District Magistrate, Jajpur-755001, Email- dm-jajpur@nic.in
4. Divisional Forest Office, Cuttack Forest Division, At/po- CWQ3+9RH, Balisahi, Government Press Employee Quarters, Cuttack, Odisha 753012, Email- dfo.cuttack@odisha.gov.in
5. Member Secretary, Odisha Biodiversity Board, Regional Plant Resource Centre, Ekamrakanan, Nayapalli, Bhubaneswar, 751015, msobb@rediffmail.com
6. Deputy Director General of Forests (C), **Ministry of Environment, Forest and Climate Change**, Integrated Regional Office, Bhubaneswar), A/3, Chandrasekharapur, Bhubaneswar – 751023, Email: roez.bsr-mef@nic.in
7. Biswajit Patra, At/po- Dubiri, Ps- Kalinganagar, Dist- Jajpur, Pin-755026, Email- biswa4hawa@gmail.com
 - I. The address of the Counsel of Applicant is given for the service of notices of this APPLICATION

- II. The addresses of the Respondents are given above for the service of notices of this APPLICATION.
- III. That the Applicants are challenging the Illegal Tree Felling in within **Pachhikote Demarcated Protected Forest (DPF)** by the Contractor who was assigned the Job of works related to Soil Moisture Conservation such as Graded Bund, Staggered Trench Water Body, Contour Trench & Boundary Trench in Jajpur Road Section under Jajpur Road Range in the District of Jajpur under OMBADC Scheme for the year 2023-24 (DPR, 2022-23).

IT IS MOST RESPECTFULLY SHOWETH

1. The Present Original Application is challenging the Illegal Tree Felling in within **Pachhikote Demarcated Protected Forest (DPF)** by the Contractor who was assigned the Job of works related to Soil Moisture Conservation such as Graded Bund, Staggered Trench Water Body, Contour Trench & Boundary Trench in Jajpur Road Section under Jajpur Road Range in the District of Jajpur under OMBADC Scheme for the year 2023-24 (DPR, 2022-23).
2. That Pachhikote D.P.F. is having an area of **667.32 Hectares and Notified on dated 23.01.1956**. This is the only Sal Forest in the Jajpur Road Forest Range and placed in Toposheet No 73 K/4(old) and F45O-4 (New). The management of Ex-Zamindary Forests of Sukinda, **Pachhikote** and Kantajhari were vested with the State Government as per the Estate Abolition Act 1951. They were managed by Anchal Adhikari till the forest administration was finally transferred to the **direct control of the Forest Department in 1956**. There are some blocks, where the VSS are protecting the forest and pole crop has come up And Forest

Department acknowledges **Pachhikote**, is one among them. Trees found in the forest are such Sal, Char, Mahula. Hence the forest where trees have been felled is quite old and there is natural growth of trees.

3. That the petitioners are the villagers of Korabandi and Sri Rajendra Kumar Routray is the president of **Korabandi Van Surakshya Samiti (VSS)** registered since 10/05/2002 and protecting the Forest as part of Join Forest Management with Forest Department. Korabandi VSS is part of the Pachhikote DPF where the trees were felled illegally and is the issue in the present case.
4. That the Job of works related to Soil Moisture Conservation such as Graded Bund, Staggered Trench Water Body, Contour Trench & Boundary Trench in Jajpur Road Section under Jajpur Road Range in the District of Jajpur under OMBADC Scheme for the year 2023-24 (DPR, 2022-23) and the Contract is awarded by DFO Cuttack in Favor of one Biswajit Patra, the contractor for execution of the work. As per the agreement signed on 9/12/2024 the work **is to be completed by 8/03/2025**. The value of the work contract is around 1.07Crores and. Further the WORKS going in the Month of July during rainy season is not permitted and the contract was only for 90days which **expired since 8th March 2025**. Hence the entire tree felling and construction work with in DPF is illegal, Copy of **Agreement dated 9/12/2024** is ANNEXED here with as **ANNEXURE-1**.
5. That on 24th July 2025, the villagers after finding the massive tree felling and uprooting of stumps using the JCB Machine, have stopped construction work and informed the forest department for necessary action against the contractor. That the villagers in their complaint to the authorities stated that there are widespread irregularities in the work

being carried out in Korabandi forest under the SMC scheme and many large **natural trees are being uprooted and buried under the ground.** Due to the lack of supervision of the Forest Department officer, the contractor assigned the responsibility seems to be committing widespread corruption in the excavation of the trenches and drainage around the forest. Even the contractor who was hired for the excavation of the pond has uprooted more than 100 large natural valuable trees such as Mahul, Ashan, Sal and Piashal etc. from the forest with the help of machines and buried them in the ground and thrown them all over the forest. And some trees have also been taken away in vehicles. Similarly, without any permission from the forest department or diversion of forest land, a contractor is illegally laying pipes in forest land. As a result, there is a threat to wildlife. The forest department is keeping quiet despite knowing everything. Copy of complaint petition dated 25/07/2025 is annexed herewith as **ANNEXURE-2.**

6. That on 25th July 2025 the leading dailies such as Dharitri and Sakal has reported the issue in their daily newspaper and exposed the apparent illegal nexus of forest department with the contractor and further the large scale feeling of trees but under reporting by the department. Copy of Newspaper articles dated 25/07/2025 is annexed here with as **ANNEXURE-3.**
7. That pursuant to one e-Abhiyoga Registration No. DEPT20251281970, Dt. 28.07.2025 by Chadrakanta Pati, a Compliance Report was furnished by DFO Cuttack on 29/07/2025 and same is quoted as follows

“This is to inform that, as per report of the Asst. Conservator of Forests, Cuttack Forest Division the point wise information given as follows:

That, the work has been awarded to Biswajit Patra 'B' (Diploma) Class contractor being selected through bidding process.

2. Regarding the execution work, when report regarding execution of work came to the knowledge of the field staff it was stopped immediately as it is rainy season.

3. The work was stopped as it is the period, **conducive for regeneration.**

4. **As reported by the Range Officer, Jajpur Road, during flagging of hydraulic machinery 66 trees have been damaged.** The said has been issued show-cause notice for the same by R.O concerned.

5. The village have seized the vehicle of the contractor initially, after a day they have submitted an application to IIC, Korei Police Station that they have settled the issue mutually.”

Copy of Compliance report dated 29/07/2025 is annexed here with as **ANNEXURE-4.**

8. It is submitted that the settlement of the issue is only in respect of handing over of the seized vehicle and the villagers could not detain the vehicle for long and once police intervene in the matter, then the vehicle is handed over to the authority. Hence the settlement mentioned in the compliance has nothing to do with the illegal felling of trees and apparent nexus of forest department in the process, which is agitated in the present application.

9. That the Working Plan of Cuttack Forest Division, in whose jurisdiction the present issue involves is approved by MoEFCC on 19TH May 2022 with stipulated conditions. The Central Government (MoEF&CC) with the powers vested under Forest (Conservation) Act, 1980 has accorded conditional approval of the working plan of Cuttack Forest Division.

Accordingly, the approval of the Central Govt. has been accorded to the Revised Draft Working Plan of Cuttack Forest Division for **further period of 2022-23 to 2030-31**, subject to the General & Specific conditions. The condition No 7 says No forest bearing naturally grown trees shall be clear felled for any purpose what so ever. Further any violations of the condition are termed as Violation of Forest Conservation act 1980. Copy of Conditional approval letter **dated 17TH May 2022 is annexed here with as ANNEXURE-5.**

10.It is further surprised to find that how could the digging of pond started by felling the trees and whether the Forest Department has identified the site for the pond or the contractor did of its own, Since the VSS is the stakeholder in management of the forest, they have not been consulted and how could such a work is allowed by the forest department. The villagers have already raised these vital questions with the DFO but unfortunately could find no satisfactory response. On the contrary the present DFO Cuttack who was earlier worked as Forest Range Officer in Sukinda in Cuttack Forest Division have unholy nexus with the contractor for a long time and hence any irregularities by the contractor are being ignored for some extraneous consideration. The apparent involvement of the DFO Cuttack also requires to be inquired and necessary action be taken against the DFO also. Hence the inquiry in the present case be done by a senior Forest official or the PCCF, Odisha

11.While earthworks are going on in the forest during heavy rains, the authorities are ignoring it. The contractor is carrying out the work without consulting the villagers or the Korabandi Van Surakshya Samiti (VSS). The contractor is digging the forest wherever he wants without putting up information boards. It is stated that the contractor has cut more than 100 trees, though forest department admits only 66trees have been felled.

12. That in the garb of Soil Moisture Conservation activity, large scale corruption is ongoing and the DFO Cuttack is a party to the corruption by siphoning the Fund of 1.07 Crore and same also need be inquired.
13. That it is apparent from the case record and ground situation that in the garb of Soil Moisture Conservation, work estimate has been done without ascertaining if such structures required in the present case and without ascertaining the consequence of such large scale felling within Dense Forest where there is no vacant space for such a structure and no such path exists for movement of a machine.
14. That only after the villagers have seized the Machine which subsequently the police has handed over to the contractor and pursuant to hue and cry in media, protest by local villagers of Korabandi, the DFO has asked the ACF to submit a report where it is admitted only 66 trees have been felled, The number is much more than that 100 but the Forest Department makes underreporting trying to put the entire issue under carpet as the culpability and apparent involvement as well as lapses of departmental persons evident in the case. Copy of photographs of the site in question and google earth image is annexed here unto as **ANNEXURE-6**.
15. That considering the rich biodiversity on the site, **Section 37 of the Biological Diversity Act 2002 has provision for the declaration of Biodiversity Heritage Sites (BHS) in the state.** Biodiversity Heritage Sites (BHSs) are well defined areas specifically unique and fragile ecosystems in terms of biological and ecological significance. They may spread over terrestrial, aquatic, coastal and inland and marine ecosystems having rich biodiversity. The **BHSs** are endowed with wild as well as domesticated species, high endemism and occurrence of rare & threatened species, keystone species and species of evolutionary

significance. Hence the **State Biodiversity Board may be directed for a detailed study to document the rich flora fauna.**

16. **That the Hon'ble Tribunal may call for a report from State Biodiversity Board regarding the status of Biodiversity Management Committee and People Biodiversity Register in Ragadi Panchayat where the present site is located.** Needless to say that the State Biodiversity Board is recusing from exercising its power under Biodiversity Act 2002 wherein the State Biodiversity board has a mandate to preserve the biological resources and they cannot be a fence sitter and witness the treasury of damages to important sites of biological importance.
17. It is further submitted that the Odisha State Biodiversity Board is an independent autonomous body with mandate to protect and preserve the biodiversity of the state. They are still to take any step to constitute the **Biodiversity Management Committees (BMC)** and prepare the **People's Biodiversity Registers(PBR)**. It is pertinent to mention that the same biodiversity board has made a false statement before NGT Principal Bench in O.A.No.347 of 2016 in the matter of **Chandra Bhal Singh Vrs- Union of India &Others** on dated 02/12/2020 in its final report in compliance affidavit. In the same affidavit in para No.4 the board has stated they have completed **100%of the PBR in whole of Odisha** but in the present case to the knowledge of the applicant no such PBR is in place.
18. That the present incident of felling of naturally grown trees of more than a hundred raises certain questions on the role of the Forest Authorities namely Range Officer, Jajpur Road and DFO Cuttack under whose jurisdiction all the trees have been felled.

- i. Whether the place where the water bodies have been created by digging using machine are identified by the DFO Cuttack?
- ii. Whether the Machine is allowed to work with in Forest as because the movement of machine through the dense forest has destroyed more tree than that of the trees felled at the site for digging the water body structure.
- iii. Whether approval from MoEFCC regional office, Bhubaneswar, the approval authority of Forest Working Plan, has been obtained for felling the trees?
- iv. Whether the work was done under the supervision of any forest officer at the site? If so who was the forest officer present when all these trees felled and what role he played to prevent such illicit felling
- v. Whether the Work in the month of July was in the knowledge of the Forest Department? If so, what action they took so as to stop the work at the beginning prior to protest by the villagers.
- vi. Whether responsibility of any officers fixed pursuant to the reported felling of largescale trees in a dense forest
- vii. What punitive action taken against the contractor for felling so many trees and destroying the forest by moving JCB machine
- viii. Whether any specific study has been conducted so as to ascertain if such structures are required at the site where it has been done? If so, such study report be placed

GROUNDNS

- I. That the issue raised in the application is a substantial issue relating to environment as because this has bearing on thousands of Trees and Rich Biodiversity
- II. That felling of trees in thousands will bring irreparable damage to the local environment hence such kind of activities where the trees are to felled needs to be avoided.
- III. That the tree felling done by the contractor is in violation of general and specific conditions of working plan.
- IV. That the construction of SMC work after 8th March 2025 is also in violation of Forest Conservation Act 1980.

LIMITATION

The incident happened on 24th July 2025 and the inaction of forest department continues in terms of fixing of responsibility of the officer concerned and restoration of the trees felled along with criminal prosecution of the contractor and cancellation of the work contract.

PRAYER

- I. Direct the DFO Cuttack to initiate prosecution against the contractor for illegal felling of trees, compute the cost of ecological services and restoration and recover the same from the contractor.
- II. Direct the Respondent 1 to initiate inquiry against the DFO Cuttack for dereliction of Duty and its involvement in sanctioning the work order in violation of working plan.

- III. Direct the DFO to cancel the contract of the contractor for illegal felling of trees.
- IV. That the Hon'ble Tribunal may call for a report from State Biodiversity Board regarding the status of Biodiversity Management Committee and People Biodiversity Register in Ragadi Panchayat where the present site is located.

Pass such other orders/directions as may be deemed fit and proper (including appropriately moulding the reliefs) in the bonafide interests of justice.

DATE-01/09/2025



APPLICANTS THROUGH
ADVOCATE

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINA APPLICATION NO OF 2025

IN THE MATTER OF:

BHAGABAT SWAIN & OTHERS

APPLICANTS

VERSUS

STATE OF ODISHA AND OTHERS

RESPONDENTS

AFFIDAVIT

01 SEP 2025

Bhagabat Swain S/o Krushna Chandra Swain aged about 50 years At-Korabandi, Po-Ragadi, Via- Jajpur Road, PS- Korai, Dist- Jajpur - 755019 do hereby solemnly affirm, and declare as under:

- 1. That I am the Applicant No 1 in the abovementioned application and authorised by other co- petitioners to swear this affidavit
2. That I have read over the contents of the accompanying affidavit and annexure and the same is true and correct and is drafted on my instruction.

Handwritten signature of the deponent in Odia script.

DEPONENT

VERIFICATION:-

Verified on this the 01 SEP 2025 day of 2025 at ... that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed there from.

Handwritten signature of the deponent in Odia script.

DEPONENT

Identified By

Advocate [Signature] 0-108/23



The above named deponent(s) ... duly identified by ... Advocate, Bhubaneswar ... Appears before me on ... 01 SEP 2025 ... on oath the contents of this affidavit are true to the best of his/her/their knowledge and belief

Deponent(s)

Notary, Bhubaneswar

Notary seal for Janmejaya Rautray, Govt. of Odisha, Regd. No. ON-86/2012, Mob No-7978581217



ବନଖଣ୍ଡ ଅଧିକାରୀ ତଥା ବନ୍ୟପ୍ରାଣୀ ଡବାବିଭାଗର କାର୍ଯ୍ୟାଳୟ, କଟକ ବନଖଣ୍ଡ, କଟକ
OFFICE OF THE DIVISIONAL FOREST OFFICER: CUTTACK FOREST DIVISION
GHATAKULA BAZAR: NUAPADA:MADHUPATNA:CUTTACK-753010.
 Off. Tel – 06712957611 Control Room Tel : 06712340343 Toll Free No.18003457473
 E-mail ID :- dfo.cuttack@odisha.gov.in

LETTER NO. 10959 /IF(ACTT.)
 DATED, CUTTACK THE 9TH DECEMBER, 2024.

To
BISWAJIT PATRA(GEN), 'B (DIPLOMA)'-CLASS CONTRACTOR, AT-DUBURI, PO-DUBURI, PS-KALINGANAGAR, DIST.-JAJPUR, PIN-755026, Mobile No.- 8984172411, Email -biswa4hawa@gmail.com

Sub:- Work Order for the work : SMC works such as Graded Bund, Staggered Trench, Water Body, Contour Trench & Boundary Trench at Jajpur Road Section under Jajpur Road Range in the District of Jajpur under OMBADC Scheme for the year 2023-24 (DPR, 2022-23).

Ref:- This Office Bid Identification No.DFO-CTC - 05 of 2023-24 (Sl. No.3)

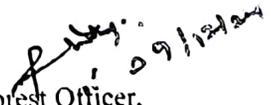
Dear Sir,

The agreement for the above noted work signed by you has been assigned vide Agreement No...05...P1/2024-25. Therefore, you are requested to start the work immediately in consultation with the Range Officer, Jajpur Road Range / Forester I/c. for taking necessary instructions from them.

The date of commencement of the work is 09.12.2024. The work is to be completed by 03.03.2025 as stipulated in the agreement.

Encl :- Certified copy of P1 Agreement

Yours faithfully,


 Divisional Forest Officer,
 Cuttack Forest Division

MEMO NO. 10960 /DT. 09.12.2024

Copy submitted to the Chief Executive Officer, State CAMPA Authority, O/o the Principal Chief Conservator of Forests & HoFF, Odisha / Regional Chief Conservator of Forests, Angul Circle for favour of kind information and necessary action.


 Divisional Forest Officer,
 Cuttack Forest Division

MEMO NO. 10961 /DT. 09.12.2024

Copy alongwith the certified copy of Agreement forwarded to the Range Officer
Jajpur Road Range / Forester I/c. for information and necessary action.


Divisional Forest Officer,
Cuttack Forest Division

MEMO NO. 10962 /DT. 09.12.2024

Copy alongwith the certified copy of Agreement forwarded to the District Labour
Officer, Jajpur for information and necessary action.


Divisional Forest Officer,
Cuttack Forest Division



PAN :- AXJPP5424H
GSTIN :- 21AXJPP5424HAZ4

GOVERNMENT OF ODISHA
FOREST, ENVIRONMENT & CLIMATE CHANGE DEPARTMENT

OFFICE OF
THE DIVISIONAL FOREST OFFICER
CUTTACK FOREST DIVISION, CUTTACK-10

P-1 AGREEMENT

No. 0507/2024-25

Name of Work = SMC works such as Graded Bund, Staggered Trench, Water Body, Contour Trench & Boundary Trench at Jajpur Road Section under Jajpur Road Range in the District of Jajpur under OMBADC Scheme for the year 2023-24 (DPR, 2022-23)

Name of Contractor = BISWAJIT PATRA(GEN) 'B (DIPLOMA)'-CLASS CONTRACTOR

Work Value = 9076368.68 (-14.99% Less)

G.S.T. @ 18.0% = 16,33,746.36

Agreement Value = 1,07,10,115.04 Or Say ₹ 1,07,10,115.00

DR No. = 17 of 2023-24, Dt.23.02.2024

Date of Opening = 19.03.2024

Date of Commencement :- 09.12.2024

Stipulated Date of Completion :- 08.03.2024

Extension of time granted upto :- _____

Authority and No. & Date in which extension of time granted :- _____

Certified that the agreement contains 72 (Seventy two) number of pages only.

Biswajit Patra

[Signature]
09/12/24
DIVISIONAL FOREST OFFICER
CUTTACK FOREST DIVISION

Schedule - XLV - From No.61

FOREST, ENVIRONMENT & CLIMATE CHANGE DEPARTMENT**Form P - 1****ITEM RATE TENDER AND CONTRACT FOR WORKS***General Rules and Directions for the Guidance of Contractors*

1. All works proposed for execution by contract will be notified in a form of invitation to tender pasted on a board hung up in the office of and signed by the Range Officer / Divisional Forest Officer.

This notice will state the work to be carried out, the items and approximate quantities hereof as well as the date for submitting and opening tenders also the amount of earnest money to be deposited and the amount of the security deposit to be deposited by the successful tenderer and the percentage if any, to be deducted from bills. Copies of the specification, designs and drawings and any other documents required in connection with the submission of tender signed for the purpose of identification by the Range Officer / Divisional Forest Officer during office hours.

2. In the event of the tender being submitted by a firm it must be signed separately by each member thereof or in the absence of any partner, it must be signed on his behalf by a person holding a power of attorney authorising him to do so.
3. Receipts for payments made on account of work, when executed by a firm must also be signed by the several partners, except where the contractors are described in their tender as a firm in which case the receipts must be signed in the name of the firm by one of the partners, or by some other person having authority to give effectual receipts for the firm.
4. The memorandum of work tendered for and the memorandum of materials to be supplied by the Forest, Environment & Climate Change Department and their issue rates shall be filled in and completed in the office of the Range Officer/Divisional Forest Officer before the tender form is issued. If a form is issued to an intending tenderer without having been so filled in and completed, he shall request the office to have this done before he completes and delivers his tender.
5. The amount of earnest money to be deposited will be @ 1% percent of the tendered amount.
6. Any person who submits a tender shall fill up the usual printed form stating at what rate he is willing to undertake each item of the work. Incomplete tender and tenders which propose any alteration in the work specified in the said form of invitation to tender, or which contain any other conditions of any sort, or omit to note the time within which the work can be finished, or which are not accompanied by a treasury challan for the required earnest money will be liable to rejection. No single tender shall include more than one work, but contractors who

CONTRACTOR

[Signature]
 DIVISIONAL FOREST OFFICER
 DIVISIONAL FOREST OFFICER
 CHITTACK FOREST DIVISION

- wish to tender for two or more work shall submit a separate tender for each. Tender shall bear the name of the work to which they refer written outside the envelop.
7. The Divisional Forest Officer or his duly authorised assistant will open the tenders in the presence of any intending contractors who may be present at the time and will enter the amounts of the several tenders in a comparative statement in a suitable form.
 8. The Divisional Forest Officer shall have the right to rejecting all or any of the tenders.
 9. In the event of a tender being selected for acceptance, the Divisional Forest Officer who opened the tender will, if he is competent to accept the tender, inform the tenderer of the selected tender who shall thereupon sign copies of the specification and other documents mentioned in rules 1 and 4 for the purpose of identification and for his acceptance with the tender. The tenderer of the selected tender shall also deposit the required amount of the security money within the prescribed time. If the tenderer fails to deposit the required amount of the security money within the prescribed time, the Divisional Forest Officer may reject the tender.
If the Divisional Forest Officer is not competent to accept the tender himself, he will inform the tenderer of the tender which he decides to recommend for acceptance. Such tenderer shall thereupon sign forthwith copies of the specification and other documents mentioned in rules 1 and 4 and shall deposit the required amount of the security money within the prescribed time. The tender with the specification and other documents signed by the tenderer will then be forwarded for acceptance to the Divisional Forest Officer who is competent to accept the same. If the said Divisional Forest Officer rejects the tender the security money deposited shall be refunded to the tenderer.
 10. When a tender is selected for acceptance, the tenderer shall deposit the required amount of the security money in cash in the treasury and shall forward the challan to the Divisional Forest Officer. Government securities may be endorsed to the Divisional Forest Officer in lieu of a cash deposit of the required amount of the security money. No tender shall be finally accepted until the required amount of the security money has been deposited.
 11. The amount of security money to be deposited by the tenderer whose tender is selected for acceptance shall be 10 percent of the estimated value of the work and towards this amount the earnest money already deposited by him shall be credited. At least half of this security inclusive of the earnest money, shall be deposited by the tenderer within such time as may be notified to him in writing by the officer opening the tender, failing which tender shall be liable to rejection.
Any balance of the security money outstanding after completion of the contract with the tenderer may be made up by deduction of 5 percent of the amount of each payment to be made to him under clause 7 of the conditions of contract for work done under the contract.
 12. When tender has been selected for acceptance and the required amount of the security money has been deposited, the Divisional Forest Officer shall scrutinise all pages of the form of Item, Rate, Tender and Contract for works to see that the form has been properly filled up and signed by the contractor and the signature witnessed. He shall then, if he is competent to accept the tender, sign the acceptance of the tender or if he is not so competent, shall send the form for signature of the acceptance to the officer competent to accept it.

B.S. (ajd) P. S. R.
CONTRACTOR.

DIVISIONAL FOREST OFFICER
DIVISIONAL FOREST OFFICER
CUTTACK FOREST DIVISION

Agency - BISWAJIT PATRA
This Office Agreement No.

17 of 2023-24, Dt. 23.02.2024
Date of Opening:- 19.03.2024

TENDER OF WORKS

I/We hereby tender for the execution for the Governor of Orissa of the work specified in the under written memorandum at the rates specified there in within a period ofNIL.....years03(Three) months from the date of written order to commence and in accordance in all respects with the specifications, designs, drawings and other documents referred to in rule.

I hereof and subject to the annexed conditions of contract and with such materials as are provided for by and in all other respects in accordance with such conditions so far as applicable.

MEMORANDUM

- (a) If several sub-works area included they should be detailed in a separate list.
- (a) Name of Work : SMC works such as Graded Bund, Staggered Trench, Water Body, Contour Trench & Boundary Trench at Jajpur Road Section under Jajpur Road Range in the District of Jajpur under OMBADC Scheme for the year 2023-24 (DPR, 2022-23)
- (b) Estimated cost (Excluding GST) - 10676824.70
- (c) Work value : - 9076368.68 (14.99% Less)
Add G.S.T. @ 18.0% - Rs. 16,33,746.36
Agreement value = - Rs. 1,07,10,115.04
Or say - Rs. 1,07,10,115.00
- (d) Earnest money -
- (e) Initial security deposit (including earnest money) to be deposited before the commencement of the work. - Rs. 16,00,000.00
Exempted as Engineering Contract on sheet of ADR of SBI, Kalihandi, Jajpur
- (f) Additional performance security
- (g) Percentage to be deducted from bills towards security deposit - Rs. 5% (Rupees five percent)
~~- Rs. 3% (Rupees Three percent)~~
- (h) Time required for the works from date of written order to commence
- (i) Date of written order to commence
- (j) Total number of Items tendered for - 5(Five) items Only

Biswajit Patra
CONTRACTOR

[Signature]
DIVISIONAL FOREST OFFICER
DIVISIONAL FOREST OFFICER
CUTTACK FOREST DIVISION

Percentage BoQ

Tender Inviting Authority: DIVISIONAL FOREST OFFICER, CUTTACK FOREST DIVISION, CUTTACK

Name of Work:- SMC works such as Graded Bund, Staggered Trench, Water Body, Contour Trench & Boundary Trench at Jalpur Rd Section under Jalpur Road Range in the District of Jalpur under OMBADC Scheme for the year 2023-24 (DPR, 2022-23)

Contract No: DFO-CTC - 05 of 2023-24

Bidder Name : BISWAJIT PATRA

(This BOQ template must not be modified/replaced by the bidder and the same should be uploaded after filling the relevant columns the bidder is liable to be rejected for this tender. Bidders are allowed to enter the Bidder Name and Values only.)

PRICE SCHEDULE

NUMBER	TEXT #	NUMBER #	TEXT #	NUMBER	NUMBER #	TEXT #
Sl. No.	Item Description	Quantity	Units	Estimated Rate	TOTAL AMOUNT Without Taxes	TOTAL AMOUNT In Words
1	2	3	4	5	6	7
1.00	Construction of Graded Bund (Height 1.5m, Base 4.2m, Top 1.2m) having the following specifications. Construction of Graded Bund (Height 1.5m, Base 4.2m, Top 1.2m) having the following specifications i) Triangular or square section of 0.15m trench cutting for alignment and demarcation purpose of dug belling 10cm to 15cm (2x1m) ii) Clearing grass and removal of rubbish up to a distance of 50 metres outside the periphery of the area iii) Earth Work in stony earth and gravels mixed with stone and boulders not exceeding .014cum in volume within 60m Initial lead and 1.5m Initial lift including rough dressing and breaking clods etc. complete. 0.5 (1.2+4.2) x 1.5 iv) Fine dressing earth work in ordinary or hard soil in embankment formation according to the direction of Engineer-in-charge including cutting or filling earth up to 0.15meter depth of surface. 1 x (2.12+1.2+2.12) v) Dry stone masonry or rough stone dry masonry for guard walls and retaining walls with hard granite stones 1x1.41 x 0.3	1000.000	Rmtr	2069.00	2069000.00	INR Twenty Lakh Sixty Thousand Only
2.00	Construction of Staggered Trench having the following specifications. i) Length: 2.5m, Width: 0.5m & Depth: 0.5m ii) Cross section: (0.5m x 0.5m) = 0.25 sq. m iii) Earth work: (2.5m x 0.25sq m) = 0.625 cum Description - 0 - 30 ° Slope i) Gap between trenches (Horizontal) 4 - 6 metres ii) Distance between trenches (Vertical) 5 - 7 metres iii) Staggered trench per Ha 300 Pits	100.000	Ha.	24531.00	2453100.00	INR Twenty Four Lakh Three Thousand One Hundred Only

Biswajit Patra
CONTRACTORDIVISIONAL FOREST OFFICER
CUTTACK FOREST DIVISION

Construction of Water Body Earth Work in excavation in stony earth and gravels mixed with stone and boulders not exceeding .014cum in volume within 50met. Initial lead and 1.5met. Initial lift including rough dressing and breaking clods etc complete & Extra lift of 1.5meter or part there of over the initial lift of 1.5meter for earth work in all kinds of embankment and roads works and ordinary earthwork in general. i) (10m X 10m X 2m) = @2000 cum ii) (5m X 5m X 2m) = @1500 cum iii) (2m X 2m X 1m) = @160 cum	3660 000	Cum	274.17	1003462.20	INR Ten Lakh Three Th. Four Hundred & Sixty Two Paise Twenty Only
Construction of Contour Trench having the following specifications (1.0 m x 0.5 m x 0.5 m) Top Width: 1.0 m Bottom Width: 0.5m Height: 0.5 m	13500 000	Cum	152.63	2060505.00	INR Twenty Lakh Sixty Thousand Five Hundred & Five Only
Construction of Boundary Trench having the following specifications (1.0 m x 0.5 m x 0.5 m) i) Top Width: 1.0 m ii) Bottom Width: 0.5m iii) Height: 0.5 m	20250.000	Cum	152.63	3090767.60	INR Thirty Lakh Ninety Thousand Seven Hundred & Fifty Seven and Paise Fifty Only
in Figures				10676824.70	INR One Crore Six Lakh Seventy Six Thousand Eight Hundred & Twenty Four and Paise Seventy Only
ed Rate in Figures		Less (-)	14.9900%	9076368.68	INR Ninety Lakh Seventy Six Thousand Three Hundred & Sixty Eight and Paise Sixty Eight Only
ed Rate in Words	INR Ninety Lakh Seventy Six Thousand Three Hundred & Sixty Eight and Paise Sixty Eight Only				

सवाईल पोत्रा

CONTRACTOR

P. S. Patra
 DIVISIONAL FOREST OFFICER
 DIVISIONAL FOREST OFFICER
 CUTTACK FOREST DIVISION

SPECIAL CONDITION

Incentive @ 1% of estimated cost if completed before one month of original stipulated date of completion and 2% of the estimated cost if completed before two months of original stipulated date of completion (Part of the month shall be excluded) shall be payable to the Contractor. The maximum Incentive will be allowed 2% only No incentive will be paid in case of works where extension of time is allowed.

Incentive should be paid in respect of individual project for new construction / substantial additional or improvement works, the minimum value of which is mentioned below.

<u>Name of the work</u>	<u>Minimum Value</u>
i. Building work / P.H. work	Rs. 40.00 Lakhs
ii. Road works	Rs. 3.00 Crores
iii. Irrigation work	Rs. 10.00 Crores

Incentive will be paid with approval of next higher authority of tender accepting authority on completion of original work before original time schedule.

Incentive need not be included in the estimate. Specific budget provision may be made under State-plan out of which the incentive shall be met.

The bidders are required to quote their rates inclusive of 1% cess towards construction workers welfare which will be deducted from their bills.

1. As per the Guideline of OMBADC, the request of Contractor for payment of the bill will be processed only on submission of Geo-tagged photos of different work i.e. Before, During and After (i.e., time of record of measurement).
2. The work location for which co-ordinates have been given shall not be changed without permission of Divisional Forester Officer, Cuttack Forest Division.

Biswanath Patra

CONTRACTOR

[Handwritten Signature]

DIVISIONAL FOREST OFFICER
DIVISIONAL FOREST OFFICER

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Should this tender be accepted I/We hereby agree to abide by and fulfil all the terms and provisions of the said conditions of contract annexed hereto so far as applicable, or in default thereof to forfeit and pay to the Governor of Odisha or his successors in office the sums of money mentioned in the said conditions.

Bismoy Patra

Signature of contractor for before submission of tender.

Dated the Day of.....2024

Witness :- Rabinchandra Kumar Samal
Address :- A/P/O - Sarabadi
Occupation :- Business

Rabinchandra Samal
Signature of witness to one tenders signature.

The above tender is hereby accepted by me on behalf of the Governor of Odisha.

Dated the Day of.....2024

Signature of the Officer by whom accepted.
DIVISIONAL FOREST OFFICER
CUTTACK FOREST DIVISION

CONDITIONS OF CONTRACT

Compensation for delay.

Clause 1 : All compensations or other sums of money payable by the contractor to Government under the terms of his contract may be deducted from or paid by the sale of a sufficient part of his security deposit or from the interest arising there from or from any sums which may be due or may become due to the contractor by Government on any account whatsoever and in the event of his security deposit being reduced by reason of any such deduction or sale as aforesaid, the contractor shall within ten days thereafter make good in cash or Government securities endorsed as aforesaid any sum or sums which may have been deducted from, or raised by sale of the security deposit or any part thereof.

The work should not be considered finished until such date as the

Clause 2 (a) : The time allowed for carrying out the work as entered in the tender shall be strictly observed by the contractor and shall be reckoned from the date on which the written order to 'commence work is given to the contractor. The work shall throughout the stipulated period of the contract, be carried on with all due diligence (time being deemed to be of

Bismoy Patra
CONTRACTOR

Signature of the Officer
DIVISIONAL FOREST OFFICER
CUTTACK FOREST DIVISION

9

Divisional Forest Officer shall certify as the date on which the work is finished after necessary rectification of defects as pointed out by the contractor to the Divisional Forest Officer's satisfaction.

Action when whole security deposit is forfeited.

essence of the contract on the part of the contractor) and the contractor shall pay, as compensation, an amount equal to 2% on the amount of the estimated cost, if the whole work as shown by the tender for every day that the work remains un-commenced, or unfinished after the proper dates (The work should not be considered finished until such date as the Divisional Forest Officer shall certify as the date on which the work is finished after necessary rectification of defects as pointed out by the Divisional Forest Officer or his authorised agents, are fully complied with by the contractor to the Divisional Forest Officer's satisfaction). And further, to ensure good progress during the execution of work the contractor shall be bound, in all cases in which the time allowed for any work exceeds one month; to complete one-fourth of the whole of the work before one fourth of the whole time allowed under the contract failing to comply with the conditions, he shall be liable to pay as compensation an amount equal to one-third percent on the said estimated cost of the whole work for everyday that the due quantity of work remains incomplete. Provided always that the entire amount of compensation to be paid under the provisions of this clause shall not exceed 10 percent on the estimated cost of the work as shown in the tender.

2(b)- If there are possibilities of exceeding this compensation amount as mentioned in clause (a) 10% of the estimated cost, or in any case in which under any clause or clauses of this contract, the contractor shall have rendered himself liable to pay compensation amounting to the whole of his security deposit in the hands of Government (Whether paid in the sum or deducted by instalments) the Divisional Forest Officer on behalf of the Governor of Odisha, shall have power to adopt any of the following course as he may deem best suited to the interest of the Government if.

i) To rescind the contract (of which rescission notice in writing to the contractor under the hand of the Divisional Forest Officer shall be conclusive evidence) 20% of the value of left- over work will be realised from the contractor as penalty.

In the event of any of the above courses being adopted by the Divisional Forest Officer, the contractor shall have no claim to compensation for any loss sustained by him by reason of his having purchased or procured any materials, or entered into any engagements or made under any advances on account of or with a view to, the execution of the work or the performance of the contract. And in the case the contract shall be rescinded the work or the performance of the contract and in the case the contract shall be rescinded under the provision aforesaid, the contractor shall not be entitled to recover or be paid any sum for any work thereto for actually performed under this contract, unless and until the

ant Patra

CONTRACTOR

[Signature]
 DIVISIONAL FOREST OFFICER
 DIVISIONAL FOREST OFFICER
 CUTTACK FOREST DIVISION

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SCHEDULE - E

INFORMATION REGARDING CURRENT LITIGATION, DEBARRING EXPELLING OF TENDERED OR ABANDONMENT OF WORK BY THE TENDERER

- 1. a) Is the tenderer currently involved in any litigation relating to the works Yes / No
- b) If yes: give details: Yes / No
- 2. a) Has the tenderer or any of its constituent partners been debarred/ expelled by any agency in India during the last 5 years. Yes / No
- 3. a) Has the tenderer or any of its constituent partners failed to perform on any contract work in India during the last 5 years. Yes / No
- b) If yes, give details:

Note: If any information in this schedule is found to be incorrect or concealed, qualification application will summarily be rejected.

Signature

SCHEDULE - F

AFFIDAVIT

(To be furnished in original in legal stamp paper)

- 1. The undersigned do hereby certify that all the statements made in the required attachments are true and correct.
- 2. The undersigned also hereby certifies that neither my / our firm / company / individuals _____ nor any of its constituent partners have abandoned any road/ bridge/irrigation /Buildings or other project work in India nor any contract awarded to us for such FOREST, ENVIRONMENT & CLIMATE CHANGE DEPARTMENT have been rescinded during the last five years prior to the date of this bid.
- 3. The undersigned hereby authorise(s) and request(s) any bank, person, firm or Corporation to furnish pertinent information as deemed necessary and as requested by the Department to verify this statement or regarding my (our) competency and general reputation.
- 4. The undersigned understands and agrees that further qualifying information may be requested and agree to furnish any such information at the request of the Department.

(Signature of Tenderer)

Title of Officer

Name of Firm

Date:

Total :- 37 (Thirty Seven) pages only

APPROVED for 37 (Thirty Seven) pages

Total 72 (Seventy two) pages only

Sd/-
(P. ARTHANARI, IFS)
DIVISIONAL FOREST OFFICER
CUTTACK FOREST DIVISION

09/12/24
DIVISIONAL FOREST OFFICER
CUTTACK FOREST DIVISION

Swamit R. P. ...

To

The Divisional Forest Officer (DFO) Cuttack, Forest Division

Sub - (SMC କାର୍ଯ୍ୟରେ ବ୍ୟାପକ ଅନିୟମିତତା ଏବଂ ଜଙ୍ଗଲ ଜମିରେ ବେଆଇନ୍ ଖନନ, ଗଛ କାଟିବା ସମ୍ବନ୍ଧରେ)

ମହାଶୟ,

ନିବେଦନର ଅଭିପ୍ରାୟ ଏହିକି ଯେ ଆମେ ନିମ୍ନ ସ୍ୱାକ୍ଷରକାରୀ ଯାଜପୁର ରୋଡ଼ ବନ ଖଣ୍ଡ ଅନ୍ତର୍ଗତ ପଞ୍ଚିକୋଟ ଡିପିଏଫର କୋରାବନ୍ଦୀ ଗ୍ରାମର ଜଙ୍ଗଲ କମିଟି ଓ ଗ୍ରାମବାସୀ ଅଟୁ। ଆପଣଙ୍କ ଗୋଚରାର୍ଥେ ଜଣାଉଅଛୁ ଯେ ଏସ୍‌ଏମ୍ ସି ଯୋଜନାରେ ଆମ ଜଙ୍ଗଲରେ ଚାଲୁଥିବା କାର୍ଯ୍ୟରେ ବ୍ୟାପକ ଅନିୟମିତତା ହେବା ସହ ବହୁ ପ୍ରାକୃତିକ ବଡ଼ ବଡ଼ ଗଛ ଗୁଡ଼ିକୁ ଉପାଡ଼ିବା ଦେଇ ମାଟି ତଳେ ପୋତି ଦିଆ ଯାଉଛି। ବନବିଭାଗ ଅଧିକାରୀଙ୍କ ତଦାରଖ ଅଭାବରୁ ଦାୟିତ୍ୱରେ ନ୍ୟସ୍ତ ଠିକାଦାର ଜଣକ ଗର୍ଭ ଖନନ, ଟ୍ରେଞ୍ଜ ଓ ଜଙ୍ଗଲ ଚତୁଃପାର୍ଶ୍ୱରେ ଖୋଲୁଥିବା ଡ୍ରେନେଜରେ ବ୍ୟାପକ ଦୁର୍ନୀତି ହେଉଥିବା ମନେ ହେଉଛି । ଏପରିକି ଗର୍ଭ ଖନନ ନିମନ୍ତେ ସଂପୂର୍ଣ୍ଣ ଠିକାଦାର ଜଣକ ଜଙ୍ଗଲରୁ ଶାଳ, ଚାର, ମହୁଲ, ଅଶନ, ପିଆଶାଳ ଆଦି ପ୍ରାୟ ୧୦୦ରୁ ଉର୍ଦ୍ଧ୍ୱ ବଡ଼ ବଡ଼ ପ୍ରାକୃତିକ ମୂଲ୍ୟବାନ ବୃକ୍ଷ ମେସିନ୍ ସାହାଯ୍ୟରେ ଉପାଡ଼ି ମାଟିରେ ପୋତି ଦେବା ସହ ଜଙ୍ଗଲର ଏଣେ ତେଣେ ଫିଙ୍ଗି ଦେଇଛନ୍ତି । ଆଉ କିଛି ଗଛ ମଧ୍ୟ ଗାଡ଼ିରେ ନେଇ ଯିବାର ଲୋକେ ପ୍ରକାଶ କରିଛନ୍ତି। ଯାହା ଆମ ଗ୍ରାମବାସୀ ଓ ପରିବେଶବିତ୍ ମାନଙ୍କୁ ବହୁତ ଆଘାତ ଦେଇଛି । ସେହିପରି ବନବିଭାଗ ଠାରୁ କୌଣସି ଅନୁମତି କିମ୍ବା ଜଙ୍ଗଲ ଜମିର କିସମ ପରିବର୍ତ୍ତନ ନକରି ଜଣେ ଠିକାଦାର ବେଆଇନ୍ ଭାବେ ଜଙ୍ଗଲ ଜମି ଖନନ କରି ପାଇପ୍ ବିଛାଉଛନ୍ତି । ଫଳସ୍ୱରୂପ ବନଜଙ୍ଗ ପ୍ରତି ବିପଦ ଦେଖା ଯାଉଛି। ବନବିଭାଗ ସବୁ ଜାଣି ନୀରବ ରହୁଛି।

ଏଣୁ ବିନୀତ ଅନୁରୋଧ କରୁକି ଆପଣ ଦୟାପୂର୍ବକ ହୋଇ ଏହାର ପୁଞ୍ଜୀନୁପୁଞ୍ଜ ତଦତ୍ତ କରି ଦୃଷ୍ଟାନ୍ତ ମୂଳକ ପଦକ୍ଷେପ ଗ୍ରହଣ କଲେ ଆମେ ଚିରୋପକୃତ ହେବୁ।

ଇତି

ଆପଣଙ୍କର କୋରାବନ୍ଦୀ ଗ୍ରାମବାସୀ ବୃନ୍ଦ

ତା ୨୫/୦୭/୨୦୨୫

କୋରାବନ୍ଦୀ

Copy to CMO Odisha.

Copy to Chief Secretary of Odisha.

Copy to Forest Minister of Odisha.

Copy to Forest and Environment Dpt.

Copy to Collector, Jajpur.

Copy to Range Officer, Jajpur Road.

Rajendra Kumar Rout

Gauri Kumar Rout
Resident for

Rajendrakar

Sukarna Ch Rout

Bichitra Rout

Santosh Rout

Sanjeev Rout

Pranali Rout

S. Swain

Bhagabati Rout

Indrakant Raut
Prasanna Kar

Lakshmi Patil

Baishnab Ch. Sethy
ସଂସ୍କୃତ ସଂସ୍କୃତ ସଂସ୍କୃତ

Jyanta Baner

Sandesh mawick
Monori N Jon Patil de
Kantak chram sethy
Bisaya ky Bantik

Bichitra sethy

Samatam senu

Prasanta K. K. K.

Jademani Paul

G. S. S. S.

ସଂସ୍କୃତ ସଂସ୍କୃତ
ସଂସ୍କୃତ ସଂସ୍କୃତ
susil Kumar Raut

Rabindra Raut
Prabha Raut
Kulamani Kon

ସଂସ୍କୃତ ସଂସ୍କୃତ

ସଂସ୍କୃତ ସଂସ୍କୃତ

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ସଂସ୍କୃତ ସଂସ୍କୃତ

Heamanta K. K.

ENGLISH TRANSLATION OF ANNEXURE-2

To,

The Divisional Forest Officer (DFO) Cuttack, Forest Division

Sub - (Regarding widespread irregularities in SMC work and illegal encroachment on forest land, cutting of trees)

sir

The intention of the petition is that we, the undersigned, are the forest committee and villagers of KoraBandi village of Parchikot DPF under Jajpur Road forest block. We inform you that there is widespread irregularity in the work being done in our forest under the SMC scheme and many large natural trees are being uprooted and buried under the ground. Due to the lack of supervision of the forest Department, it seems that the contractor assigned to the project is committing widespread corruption in the excavation of the pond, trenches and digging of drainage around the forest. Even for the excavation of the pond, the contractor concerned has uprooted about 100 trees of natural value such as shrubs, trees, mahula, ashan, piashal etc. from the forest with the help of machines and buried them in the ground and thrown them in all directions of the forest. And some people have also reported that some trees are being taken away in vehicles. And such act has given a distress to our villagers and environmentalists a lot. Similarly, without any permission from the forest department or changing the type of forest land, a contractor has illegally dug up forest land and laid pipes. As a result, there is a threat to wildlife. The forest department is silence despite knowing everything.

Therefore, We humbly request you to look into the matter, conduct a thorough investigation into this matter, and take exemplary steps.

Date- 25/07/2025

Yours Faithfully Korabandi Villagers.

Korabandi

Copy to CMO Odisha

Copy to Chief Secretary of Odisha.

Copy to Forest Minister of Odisha.

Copy to Forest and Environment Dpt.

Copy to Collector, Jajpur

Copy to Range Officer, Jajpur Road.

୧୪।୦୭।୨୦୨୫

ଓଡ଼ିଆ ନ୍ୟୁସ୍ ପ୍ୟାପର ପ୍ରଗତିବାଦୀ

NEWS PUBLISHED IN ODIA NEWS PAPER PRAGATIVADI DATED 25/07/2025

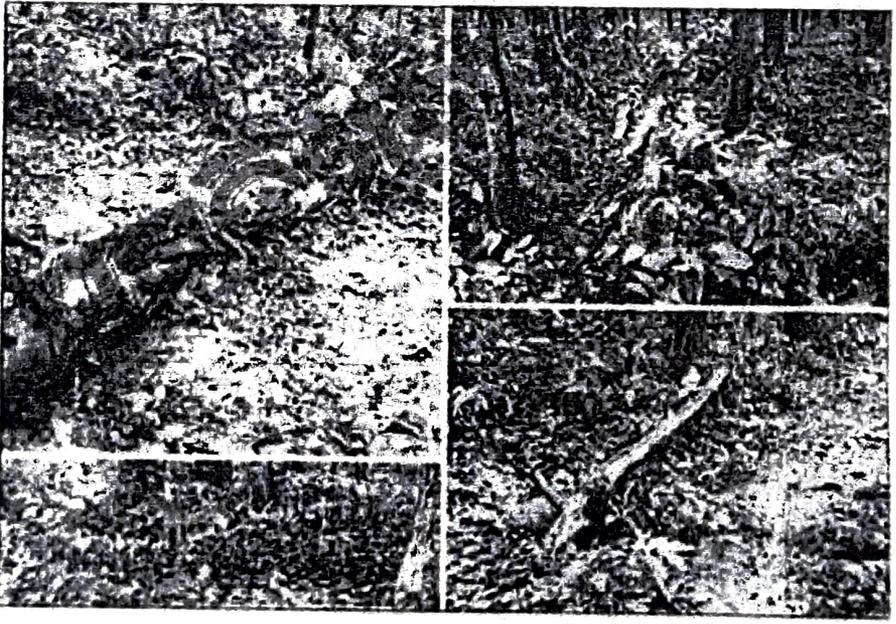
ପୋଖରୀ ଖୋଳା ନାଁରେ ବହୁସଂଖ୍ୟକ ଶାଳଗଛ ନଷ୍ଟ

■ ରବିବେ, ୧୫/୦୭/୨୫ (ପିଏନଏସ)

ଜଙ୍ଗଲ ସୃଷ୍ଟି ପାଇଁ ଲକ୍ଷ ଲକ୍ଷ ଟଙ୍କା ଖର୍ଚ୍ଚ କରାଯାଉଥିବା ବେଳେ ଏସଏମସି କାର୍ଯ୍ୟ ପୋଖରୀ ଖୋଳା ନାଁରେ ନିର୍ବିଘ୍ନରେ ଶତାଧିକ ମୂଲ୍ୟବାନ ଶାଳଗଛ ନଷ୍ଟ କରି ଦିଆଯାଇଛି । ଯାହାକୁ ନେଇ ସ୍ଥାନୀୟ ଲୋକଙ୍କ ମଧ୍ୟରେ ଅସନ୍ତୋଷ ପ୍ରକାଶ ପାଇଛି । ମାର୍ଚ୍ଚ ମାସ ସୁଦ୍ଧା କାର୍ଯ୍ୟ କରିବାର ଅବଧି ଥିଲେ ହେଁ ବର୍ଷାଋତୁରେ ବି ପୋଖରୀ ଖୋଳା ଚାଲିଛି । କୋରେଇ ବୁକ କଟକ ବନଖଣ୍ଡ ଯାଜପୁର ରୋଡ ବନାଞ୍ଚଳ ଅଧୀନ ଅନ୍ଧାରୀ ପଞ୍ଚାୟତ କୋରାବନ୍ଦା ଗ୍ରାମ୍ୟ ଜଙ୍ଗଲରେ ଏପରି ଦେଖିବାକୁ ମିଳିଛି । ଜଙ୍ଗଲ ଭିତରେ ପଶୁପକ୍ଷୀ ପାଣି ପିଇବା ପାଇଁ ପ୍ରାୟ ୫୦ରୁ ଊର୍ଦ୍ଧ୍ୱ ଷ୍ଟ୍ରୁ ପୋଖରୀ ଖୋଳାଯିବା ନେଇ

ବନ ବିଭାଗର ଠିକାଦାରଙ୍କୁ ନୋଟିସ

ଉଦ୍ଦେଶ୍ୟରେ ଓ କାହା ସ୍ୱାର୍ଥରେ ଏତେସଂଖ୍ୟକ ପୋଖରୀ ଖୋଳାଯିବା ଯୋଜନା କରାଯାଇଛି ଓ ଯଦ୍ୱାରା ଏତେ ସଂଖ୍ୟକ ଦାମୀ ଶାଳଗଛ ନଷ୍ଟ ହେବାକୁ ଦିଆଗଲା ବୋଲି ଲୋକେ ପ୍ରଶ୍ନ କରିଛନ୍ତି । ଖବର ପାଇ ଯାଜପୁର ରୋଡ ବନାଞ୍ଚଳ ଅଧିକାରୀ ଧର୍ମେନ୍ଦ୍ର



ଠିକାଦାର ଚୟନ ହୋଇଛି । ଏସବୁ ପୋଖରୀ ଖୋଳା ଯିବାପାଇଁ ଠିକାଦାରଙ୍କ ପକ୍ଷରୁ ଚେନ ପୁଲିଗାଡି ଜଙ୍ଗଲ ମଧ୍ୟକୁ ପ୍ରବେଶ କରିବାରୁ ଏହାଦ୍ୱାରା ବହୁ ସଂଖ୍ୟାରେ ଶାଳଗଛ ନଷ୍ଟ ହୋଇଯାଇଥିବା ଦେଖିବାକୁ ମିଳିଛି ।

ପୂର୍ବରୁ ଜଙ୍ଗଲ ମଧ୍ୟରେ ପଶୁପକ୍ଷୀ ପାଣି ପିଇବା ପାଇଁ ଅନେକ ପୋଖରୀ ଥିବାବେଳେ ପୁଣି କେଉଁ

ପ୍ରଧାନ ପହଞ୍ଚି ଏହାର ଅନୁଧ୍ୟାନ କରିଛନ୍ତି । ଗାଡ଼ି ମାରଟି ସମୟରେ ବହୁ ସଂଖ୍ୟାରେ ଶାଳଗଛ ନଷ୍ଟ ହୋଇଥିବା କଥାକୁ ସେ ସ୍ୱୀକାର କରି ଡିଏପିଓଙ୍କ ସହ ପରାମର୍ଶ କରାଯିବା ପରେ ଉକ୍ତ ଠିକାଦାରଙ୍କ କାମ ବନ୍ଦ କରାଯାଇଛି । ଗଛ ନଷ୍ଟ ନେଇ ତାଙ୍କୁ ନୋଟିସ ହୋଇଛି ବୋଲି ଶ୍ରୀ ପ୍ରଧାନ କହିଛନ୍ତି ।

LARGE NUMBER OF TREES DESTROYED IN THE NAME OF POND DIGGING

■ Ugadi, Ta24 87 (PNS)

While lakhs of rupees are being spent on forest creation, hundreds of valuable trees have been destroyed in the name of pond digging by SMC. This has led to dissatisfaction among the local people. Although

the work was supposed to be completed by March, pond digging is going on even during the rainy season. This can be seen in the Korabandi Rural Forest of Dhanari Panchayat under Banachal, Banachal, Kore Block, Cuttack, Banakhand, Jajpur Road. A

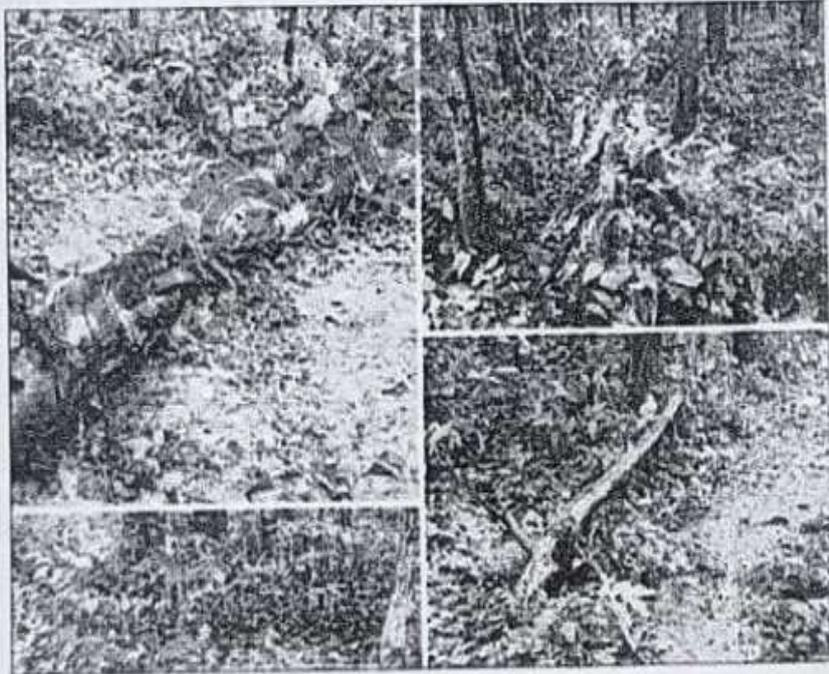
contractor has been selected to dig more than 50 small ponds for animals and birds to

drink water in the forest. The contractor used chain-pulli vehicles to enter the forest to dig these ponds, which has resulted in the destruction of a large number of trees.

Previously, there were many ponds in the forest for animals and birds to drink water, but now there are no more ponds.

Notice
to the contractor
of the Forest
Department

People have questioned why and for whose benefit so many ponds were dug and why so many expensive shrubs were allowed to be destroyed. Jajpur Road Forest Officer Dharmendra received the news.



Pradhan has reached the spot and inspected it. He admitted that a large number of trees were damaged during the vehicle demolition and after consulting the DFO, the work of the said contractor has been stopped. He has been served a notice for the damage to the trees, said Shri Pradhan.

ଘୋଷଣା ଖୋଳା ନାଁରେ ବ୍ୟାପକ ଶାଳ ଗଛ ନଷ୍ଟ

ବନ ବିଭାଗ ପକ୍ଷରୁ ଠିକାଦାରଙ୍କୁ ନୋଟିସ୍

ଭଗଡ଼ି, ୨୪।୭ (ସମ୍ବିଧ)

ଜଙ୍ଗଲ ଦୃଷ୍ଟି ଦୂରରେ ପାଇଁ ଲକ୍ଷ ଲକ୍ଷ ଟଙ୍କା ଖର୍ଚ୍ଚ କରାଯାଇଛି । ଅନ୍ୟପଟେ ଏସ୍‌ଏମ୍‌ସି କାର୍ଯ୍ୟ ତଥା ଘୋଷଣା ଖୋଳା ନାଁରେ ନିର୍ଦ୍ଦିଷ୍ଟ ଭାବରେ ଶାଳ ପରି ମୂଲ୍ୟବାନ ଗଛ ନଷ୍ଟ କରି ଦିଆଯାଇଛି ବୋଲି ଅଭିଯୋଗ ହେଉଛି । ଆଗରୁ ବି ଆହୁରି ଗଛ ନଷ୍ଟ ହେବାକୁ ଆଶଙ୍କା ମଧ୍ୟ ରହିଥିଲା । ଯାହାକୁ ନେଇ ଭୁବନେଶ୍ୱର ମଧ୍ୟରେ ଅଭିଯୋଗ ପ୍ରଦର୍ଶନ ହେଇଛି । ମାର୍ଚ୍ଚ ମାସରେ ଘୋଷଣା ଖୋଳା କାର୍ଯ୍ୟ ଆରମ୍ଭ ହେବା ପରେ ଶାଳ ଗଛ ନଷ୍ଟ ହେବାକୁ ନିର୍ଦ୍ଦିଷ୍ଟ ହେଇଛି ।



ଜଙ୍ଗଲ ବିଚଳେ ପଶୁ, ପକ୍ଷୀ ପକ୍ଷୀ ପିଇବା ପାଇଁ ପ୍ରାୟ ୫୦ରୁ ଅଧିକ କ୍ଷୁଦ୍ର ଘୋଷଣା ଖୋଳାଯିବା ସେଇ ଠିକାଦାର ଚୟନ ହୋଇଛି । ଏସ୍‌ଏମ୍‌ସି ଖୋଳା ପିଲାପାଇଁ ଠିକାଦାରଙ୍କ ପକ୍ଷରୁ ଚଳେଇଥିବା ଗାଡ଼ି ଜଙ୍ଗଲ ମଧ୍ୟକୁ ପ୍ରବେଶ କରିବାକୁ ଏହାଦ୍ୱାରା ବହୁ ସଂଖ୍ୟାରେ ଶାଳ ଗଛ ନଷ୍ଟ ହୋଇଯାଇଥିବା ଦେଖିବାକୁ ମିଳିଛି । ପୂର୍ବରୁ ଜଙ୍ଗଲ ଠିକାଦାରଙ୍କ କାମ ବନ୍ଦ କରାଯାଇଛି । ଗଛ ନଷ୍ଟ ହେବାରୁ ଠିକାଦାରଙ୍କୁ ନୋଟିସ୍ ହେଇଛି ବୋଲି ଶ୍ରୀ ପ୍ରଧାନ କହିଛନ୍ତି ।

ମଧ୍ୟରେ ପଶୁ, ପକ୍ଷୀ ପକ୍ଷୀ ପିଇବା ପାଇଁ ଅନେକ ଘୋଷଣା ଖୋଳା ବୋଲି ପୂର୍ଣ୍ଣ ଭେଦଭଙ୍ଗରେ ଏକ କାର୍ଯ୍ୟ ସାଧିବାରେ ଏହା ସଂଖ୍ୟକ ଘୋଷଣା ଖୋଳାଯିବା ଯୋଗ୍ୟ କରାଯାଇଛି । ଯଦ୍ୱାରା ଏହା ସଂଖ୍ୟକ ଶାଳ ଗଛ ନଷ୍ଟ ହେବାକୁ ଦିଆଯାଇ ବୋଲି ଭୋକେ ପ୍ରଶ୍ନ କରିଛନ୍ତି । ଏହାର ପାଇଁ ପାହୁର ଗୋଟିଏ ବନାଞ୍ଚଳ ଅଧିକାରୀ ଧର୍ମେନ୍ଦ୍ର ପ୍ରଧାନ ପଞ୍ଚାୟତ ସଭାରେ ଅନୁଧ୍ୟାନ କରିଛନ୍ତି । ଗାଡ଼ି ମାର୍ଚ୍ଚ ମାସରେ ବହୁ ସଂଖ୍ୟାରେ ଶାଳ ଗଛ ନଷ୍ଟ ହୋଇଥିବା କଥାକୁ ସେ ସ୍ୱୀକାର କରିଛନ୍ତି । ବିଏମ୍‌ସିର ଏହି ପରାମର୍ଶ କାର୍ଯ୍ୟକାରୀ ପରେ ଉକ୍ତ ଠିକାଦାରଙ୍କ କାମ ବନ୍ଦ କରାଯାଇଛି । ଗଛ ନଷ୍ଟ ହେବାରୁ ଠିକାଦାରଙ୍କୁ ନୋଟିସ୍ ହେଇଛି ବୋଲି ଶ୍ରୀ ପ୍ରଧାନ କହିଛନ୍ତି ।

ENGLISH TRANSLATION OF NEWS PUBLISHED IN ODIA NEWSPAPER SAKAL DATED 25/07/2025

LARGE NUMBER OF SAL TREES DESTROYED IN THE NAME OF POND EXCAVATION

Ragati, 24.7 (Samis)

Lakhs of rupees are being spent on creating forests. On the other hand, it is alleged that hundreds of valuable trees like shrubs have been destroyed without any hindrance in the name of SMC work and pond digging. There was also a risk of further tree loss. Due to which the locals are unhappy. Although the work was not completed by March, pond digging is going on even during the rainy season. This is seen in Korabandi Rural Forest, Dhanari Panchayat under Banachal, Jajpur Road, Cuttack.



More than 50 small ponds have been dug inside the forest for animals and birds to drink water. Selected. These are the vehicles that Thibadar used to enter the forest to reach Pokhara Khola. Due to this, a large number of shrubs and trees have been destroyed. Previously, the forest

While many ponds have been dug for the birds to drink water, for what purpose and for whose benefit is it planned to dig so many ponds? People have questioned that the trees were allowed to be destroyed. After receiving the news, Jajpur Road Forest Officer Dharmendra Pradhan reached the spot and inspected it. He admitted that a large number of shrubs were destroyed during the vehicle accident. After consulting with the owner, the work of the said contractor has been stopped. A notice has been served to the contractor for destroying the trees, said Shri Pradhan.

**Compliance Report on e-Abhiyoga Registration No.
DEPT20251281970, Dt. 28.07.2025 by Chadrakanta Pati**

With reference to the above cited captioned subject, I am submitting herewith the report on the matter for information and necessary action.

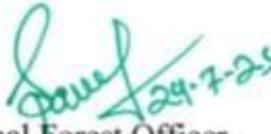
This is to inform that, as per report of the Asst. Conservator of Forests, Cuttack Forest Division the point wise information given as follows:

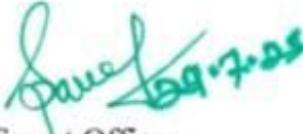
1. That, the work has been awarded to Biswajit Patra 'B' (Diploma) Class contractor being selected through bidding process.
2. Regarding the execution work, when report regarding execution of work came to the knowledge of the field staff it was stopped immediate as it is rainy season.
3. The work was stopped as it is the period, conducive for regeneration.
4. As reported by the Range Officer, Jajpur Road, during flagging of hydraulic machinery 66 trees have been damaged. The said has been issued show-cause notice for the same by R.O concerned.
5. The village have seized the vehicle of the contractor initially, after a day they have submitted an application to IIC, Korei Police Station that they have settled the issue mutually (Copy enclosed).

Letter No. 6358 / Dt. 29.07.2025

Copy forwarded to Chandrakanta Pati, Korabandi Prathamika Bidyalaya, Korei, Jajpur

Mob. No. 9110423886 for information.


Divisional Forest Officer,
Cuttack Forest Division


Divisional Forest Officer,
Cuttack Forest Division



भारत सरकार / Government of India
 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय / Ministry of Environment, Forest and Climate Change
 एकीकृत क्षेत्रीय कार्यालय / Integrated Regional Office
 ए/3, चंद्रशेखरपुर / A/3, Chandrasekharpur
 भुवनेश्वर - 751 023, ओडिशा / Bhubaneswar - 751 023, Odisha



Telephone: 0674 - 2301213, 2302432, 2301248, 2302452, 2302453. E-mail: roe2.bst-mefr@nic.in

No. 8(31)9/2007-FCE

19th May, 2022

To

The Addl. Chief Secretary,
 Forest & Environment Department,
 Govt. of Odisha,
 Bhubaneswar.

Sub: Approval of draft Revised Working Plan of Cuttack Forest Division for the period from 2021-22 to 2030-31 – reg.

Ref: The PCCF & HoFF, Odisha letter No. 10554/11F (SFM) 17/2019 dated 29.06.2021 and Letter No. 8912/11F (SFM) 17/2019 dated 26.04.2022.

Sir,

The revised draft Working Plan of Cuttack Forest Division for the period from 2021-22 to 2030-31 submitted by the PCCF, Odisha has been examined and accordingly, the Central Government (MoEF&CC) with the powers vested under Forest (Conservation) Act, 1980 has accorded conditional approval of the working plan of Cuttack Forest Division for 2021-22 vide this office letter of even number dated 21.01.2022 and its further retention is subject to receipt of the observations made by this office. The reply to the observations made by IRO, Bhubaneswar has been received from PCCF, Odisha vide letter No. 8912/11F (SFM) 17/2019 dated 26.04.2022 and examined by this office. Accordingly, the approval of the Central Govt. is hereby accorded to the Revised Draft Working Plan of Cuttack Forest Division for further period of 2022-23 to 2030-31, subject to the following General & Specific conditions:

The formal endorsement/ approval from the State Govt. may also be obtained.

General Conditions:

1. The orders of Hon'ble Supreme Court of India in the matter of W.P No. 202/95 Godavernan Therumulkpad Vs Union of India and related Interlocutory applications shall be strictly complied with. Any prescription or operation at variance with the order of Hon'ble Apex Court shall be kept in abeyance till such order is in force or otherwise not modified.
2. Further, in strict compliance with Hon'ble Supreme Court's order dated 22.09.2000, the State Government of Odisha shall ensure that regeneration of forest is commensurate with fellings, if any to be carried out under the present working plan.

3. Consequently, no felling should be carried out without making allocation of requisite funds for undertaking regeneration operation in order to ensure regeneration to be commensurate with fellings. In case of failure of regeneration or any shortfall in achieving the target of regeneration, further harvesting shall remain suspended till backlog/ shortfall in regeneration is made up and subsequent formal approval from the Eastern Regional Office is to be obtained. **No felling shall be carried out without an approved Annual Timber Operation by the competent authority.**
4. This working plan is approved for the year **2022-23 to 2030-31.**
5. Standing snags/ dead or dying trees should not be removed and shall be preserved for wildlife habitat/ shelter. In site specific coupes/ sections having unduly large no. of such trees needing removal, the State Forest Department may take special permission from Integrated Regional Office, MoEF&CC, Bhubaneswar.
6. Deviation statement along with the prescribed documents shall be reported and got endorsed from the competent authority by the end of the year of operation. Accordingly a summary of the report certificate shall be submitted along with the Annual Action Taken Report to the IRO, MoEF&CC, Bhubaneswar for information and record.
7. No new road shall be constructed and no fresh forest area shall be broken for widening/ reconstruction of existing roads without obtaining prior approval under Forest (Conservation) Act, 1980.
8. Approval of the working plan does not permit to carry out any non-forestry work including construction of building for which necessary permission under F (C) Act shall be obtained, as may be required.
9. CF (T) shall submit to the CCF (WP) / PCCF the yearly action taken report against the physical & financial targets of felling & regeneration against each working circle of this W.P by the end of the year of operation.
10. Immediate action may be taken for repairing of old pillars, if any. Prescriptions may be provided for revisiting all pillars every five years for purpose of maintenance and appropriate action be taken depending on condition of boundary pillars. Staff in charge of beat will verify physically the boundary pillars and shall give a certificate annually to the DFO with copy to the CCF, Working Plan confirming that no fresh encroachments have taken place. Vulnerable areas will be verified by the Range Officers.
11. The detail copy of the PF/ RF Notification, if any, may be compiled and a copy of each shall be kept with the DFO/ Working Plan Officer and CCF, Working Plan for reference.
12. State Forest Department shall initiate the progress for the preservation of old available maps.

Specific Conditions:

The prescriptions under the proposed working circles are approved with observations stated above and with specific condition that:

1. Sporadic, wind fallen/ uprooted trees, if any, shall also be allowed to be harvested in addition to the approved working scheme prescriptions for the year 2021-22 after its special approval of the list of enumerated trees by the CF (T)/ RCCF (T) forwarding a copy to Integrated Regional Office, Bhubaneswar. In case of large scale wind fallen, damaged and epidemic

outbreak, special permission for tree felling may be obtained from the Regional Office of MoEF&CC, Bhubaneswar. The volume extracted out of wind fallen/ uprooted trees shall be deducted out of the total volume of yield as calculated and permission for felling is allowed for balance volume only.

2. A mid-tern evaluation of the implementation of working plan prescriptions and its impact on the forests may be done after the end of initial five years for which reasonable number of benchmark/ sample plots may be maintained.
3. After recording the GPS and checking the records of each planting site DFO to certify that plantation is not taken up in the existing old plantation sites, without the prescribed action required prior to replanting.
4. Plantation details along with current status (conditions of plantation and survival) may also be included along with GPS surveyed boundary locations shown on a map, so that chances of mismanagement, confusion, encroachment and problem of identification of the site are reduced.
5. The Department should prepare a programme for DGPS survey of forest boundaries and prepare geo-referenced maps with important administrative and management details, if not done earlier.
6. Prescriptions must be provided for demarcation of un-demarcated balance forest area. The area details of un-demarcated forest area, number of pillars and funds required to demarcate it and year wise plan for demarcation so as to complete it at the earliest should be provided.
7. No forest bearing naturally grown trees shall be clear felled for any purpose what so ever.
8. The prescriptions are to enable necessary co-existence of development with nature, and to ensure implementation strictly adhering to the provisions of Indian Forest Act, 1927, Wildlife (Protection) Act, 1972, Forest Conservation Act, 1980, Panchayats (Extension to the Scheduled Areas) Act, 1996 (PESA), Biological Diversity Act, 2002 and Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006.
9. Implementation of People Biodiversity Register (PBR) formulation as well as Access of Benefit sharing Regulation has to be implemented and monitored.
10. Listed wetland, defined under the Wetland (Conservation & Management) Rules, 2017 situated in and outside forest to be restored and sustainably managed. Annual target along with riparian restoration will be done strictly in accordance under the provision of aforesaid Rules.
11. Raising of genetically improved seedlings/ clonal propagation needs emphasis for timber productivity enhancement for future. Accordingly year-wise raising of clonal seedlings will be fixed in proportion in the Division.
12. No permanent structure for Eco-Tourism purpose should be allowed. Ecotourism should be focused with identification of sites, traditions, community practice and future management involving local communities. Benefit accrued from eco-tourism to be plowed back to local communities. Number of visitors shall be fixed as per the carrying capacity study. Safety audit to be carried out in all the eco-tourism sites.

Central Govt. reserves the right to review, modify or withdraw this approval at any time, if any, of the conditions of approval are not implemented or relevant modifications in the Working Plan., if any, is required so as to keep it in conformity with the orders, circulars and guidelines

issued by the Central Govt. under Forest (Conservation) Act, 1980 or any other statute and National Forest Policy.

Yours faithfully,

Padma Mahanti

(Padma Mahanti)

Dy. Inspector General of Forests (C)

Copy to:

1. The Addl. Director General of Forest (FC), Ministry of Environment, Forest & Climate Change, Indira Paryavaran Bhawan, Agni Wing, Aliganj, Jorbagh Road, New Delhi- 110 003 for kind information.
2. The Principal Chief Conservator of Forests, Forest Department, Govt. of Odisha, Aranya Bhavan, Chandrasekharapur, Bhubaneswar for kind information and necessary action.
3. The Addl. PCCF (P&SM), Forest Department, Govt. of Odisha, Aranya Bhavan, Chandrasekharapur, Bhubaneswar for kind information and necessary action.
4. The Managing Director, Odisha Forest Development Corporation Limited, Bhubaneswar for kind information.
5. Guard File.

Padma Mahanti

Dy. Inspector General of Forests (Central)

THAT THE BELOW ATTACHED PHOTOGRAPHS DATED 25/07/2025 SUGGESTS THE PRIVATE RESPONDENT HAS ILLEGALLY FELLED TREES AND BURIED THEM IN GROUND



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THAT THE BELOW ATTACHED PHOTOGRAPH DATED 25/07/2025 SUGGESTS THE PRIVATE RESPONDENT HAS ILLEGALLY FELLED TREES FROM THE SITE IN QUESTION AND EXCAVATED A POND



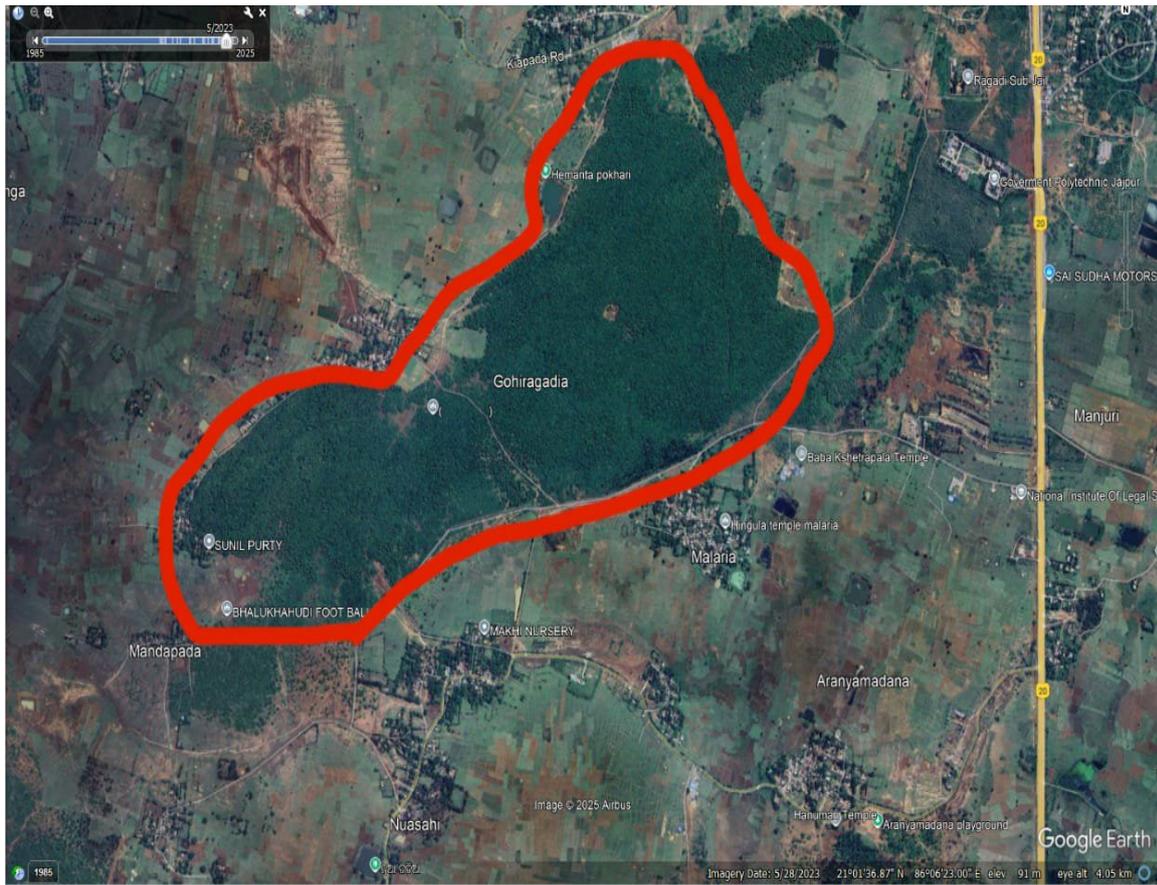
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THAT THE BELOW ATTACHED GOOGLE EARTH IMAGES SUGGESTS THE AREA IN QUESTION IS FULL OF TREES



BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

Original Application No. _____ of 2025

BHAGABAT SWAIN & OTHERS Applicant

V E R S U S

State of Odisha..... Respondents

KNOW ALL to whom the present shall come that **Bhagabat Swain S/o Krushna Chandra Swain aged about 50 years, Chandrakant Pati S/o Krushna Chandra Pati aged about 26years, Sukarna Chandra Rout S/o Sunil Chandra Rout aged about 54 Years, Rajendra Kumar Routray S/o Natabar Routray aged about 66 years, all are residents of At- Korabandi, Po-~~Agadi~~ Ragadi, via- Jajpur Road, PS- Korai, Dist- Jajpur** The above named APPLICANTS do hereby appoint (herein after called the advocate/s) to be my/our Advocate in the above noted case authorized him :-**Sankar Prasad Pani, Ashutosh Padhy, Advocates, Address-Plot—2132/4814, Nageswartangi, Bhubaneswar, 751002, ENROLMENT NO O-785/2007, Email-sankarprasadpani@gmail.com**

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each Court by me/ us. To sign, file verify and present pleadings, appeals cross objections or petitions for execution review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages. To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case. And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called.

And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate, which he shall receive and retain himself.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court. I/We hereby agree that once the fee is paid. I /we will not be entitled for the refund of the same in any case whatsoever. If the case lasts for more than three years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents of which have been understood by me/us on this 14 day of September 2025.

Accepted subject to the terms of fees.

Sankar Prasad Pani
Advocate

* *ଶ୍ରୀମତୀ ସୁକର୍ଣ୍ଣା ଚନ୍ଦ୍ର ରାଉତ* *
Client Client

* *ଶ୍ରୀମତୀ ସୁକର୍ଣ୍ଣା ଚନ୍ଦ୍ର ରାଉତ* * *ଶ୍ରୀମତୀ ସୁକର୍ଣ୍ଣା ଚନ୍ଦ୍ର ରାଉତ*

* *Chandrakanta Pati* * *Rajendra Kumar Rout*

AUTHORISATION

WE Chandrakant Pati S/o Krushna Chandra Pati aged about 26years,
 Sukarna Chandra Rout S/o Sunil Chandra Rout aged about 54 Years,
 Rajendra Kumar Routray S/o Natabar Routray aged about 66 years, Golkak
 Kumar Kar, S/o Abhimanyu Kar aged about 42 years all are residents of At-
 Korabandi, Po-Ragadi, via- Jajpur Road, PS- Korai, Dist- Jajpur authorize
 the applicant No 1 Bhagabat Swain S/o Krushna Chandra Swain aged about 50
 years, to swear the affidavit on behalf of us for filing the Original application
 before Honble NGT Kolkata.

Date- 01/09/2025

ଅଧିକାରୀଙ୍କୁ ଦିଆଯାଇଥିବା କଲି

SIGNATURE

x Rajendra Kumar Routray
 x Sukarna Ch. Rout.
 x Golkak Kumar Kar.
 x Chandrakanta Pati.